

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.2600
TO BE ANSWERED ON 04.08.2021

LAW AGAINST EXPLOITATION

†2600. **SHRIMATI GOMATI SAI:**

Will the **Minister of EXTERNAL AFFAIRS** be pleased to state:-

- (a) whether the Government proposes to bring is a new law to provide adequate protection against exploitation of Indian workers from all the States of the country including Chattisgarh who are working abroad; and
- (b) if so, the details thereof?

ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

[SHRI V. MURALEEDHARAN]

(a) & (b) The Government established a robust institutional framework towards ensuring the welfare, safety and to prevent exploitation of Indian workers working abroad. The e-Migrate system, Pre-Departure Orientation Programme, MADAD portal, Indian Community Welfare Fund, Pravasi Bharatiya Sahayata Kendras, Pravasi Bharatiya Sahayata Kendras Helplines at Indian Missions and Posts, Shelter Homes etc. are some of the important mechanisms to expeditiously assist Indian workers abroad. In addition, the Government signed Labour Employment and Cooperation agreements with major destination countries including Gulf countries and holds Joint Working Group meetings to ensure redressal of grievances and protection of rights of Indian workers.

The Emigration Bill, 2021, currently in consultation stage with all stakeholders, aims to establish a comprehensive Emigration framework with adequate opportunities for migration & mobility and safeguards against exploitation of Indian workers abroad.
